

depending upon the State Government fund, why not the Central Government take up its expansion work? As the cost of the expansion work will not be much, instead of passing the buck on the State Government, why not the Central Government itself take up the expansion work?

**SHRI JAGDISH TYTLER:** The total cost of upgrading this airport for the boeing and airbus services will be about Rs.10.24 crores and this does not include the cost of land. Now, as far as funding by the Centre is concerned, I would like to inform the hon. Member that the Planning Commission has reduced the Seventh Plan outlay of the Civil Aviation Sector from Rs.2764.07 crores to mere Rs.730 crores. That is why I am feeling the pinch.

**SHRI D.N. REDDY:** For the last 3 years Cuddapah has been overlooked and when I approached the Hon. Minister, nearly 2 years back, immediately after he took up this portfolio, the answer was that the ground was being prepared in Cuddapah and Vayudoot services would be continued thereafter. Nothing has been done so far, The Vayudoot service has not been restored at Cuddapah. May I know from the Hon. Minister, whether it is his intention to immediately start the Vayudoot services again and make use of the airport at Cuddapah and see that it is made useful to the public of Cuddapah also?

**SHRI JAGDISH TYTLER:** I will consider the hon. Member's demand.

**MR. SPEAKER:** Shantaramji, do you want to ask anything concerning this question?

**SHRI SHANTARAM NAIK:** I want to ask about expansion of airports.

**MR. SPEAKER:** No please. Ramswaroop, is there anything connected

with this question? You always try to put a question which does not concern the main question.

[*Translation*]

**SHRI RAMSWAROOP RAM:** Mr. Speaker, Sir, my supplementary is not connected with the main question, but if you kindly allow me, I would like to ask one question.

**MR. SPEAKER:** You may give a notice for a question. I will get it replied. Otherwise also I am sympathetic towards you because the matter is between two 'Rams'.

**SHRI RAMSWAROOP RAM:** I have asked for your kindness. Mr. Speaker, Sir, Vayudoot service was available for Bodhgaya, which has now been withdrawn. I would like to request the hon. Minister to re-introduce it. I want an assurance from him.

**MR. SPEAKER:** O.K., he has been told. If you give me in writing. I will get it admitted.

[*English*]

### **Accommodation to Government Employees**

\*333. **SHRI A. CHARLES:** Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government are aware that the employees who come to New Delhi to take up Government appointment from other parts of the country are facing undue hardship for lack of living accommodation; and

(b) if so, the steps taken by Government to provide some temporary accommodation to them until they are allotted regular accommodation?

THE MINISTER OF STATE IN THE

MINISTRY OF URBAN DEVELOPMENT  
(SHRI DALBIR SINGH) (a): Yes, Sir.

(b) Now construction of hostels in addition to regular type of residential accommodation has been, and is being, taken up to augment general pool accommodation in Delhi, within the constraints of available resources.

SHRI A. CHARLES: Sir, 333 is a lucky number and I suppose it will have very positive results.

MR. SPEAKER: Thank God, it is not 303 (three-not-three)!

SHRI A. CHARLES: The answer to the first part of my question is 'yes'. I am happy that the Government are aware of the real problems faced by the government servants in getting suitable accommodation. I should just bring to your notice the hardship being experienced by the new recruits, especially girls, coming from the distant parts of the country like Kerala and other Southern States. They come here with their parents and they are forced to take up temporary accommodation on a daily-payment arrangement, thereby paying exorbitant rent. Finally, when they find it difficult to get suitable accommodation, some of them take leave and go home; some others resign; and unfortunately some of them fall prey to the local undesirable elements. In this way, many a life is being ruined. I am sorry that the hon. Minister for Urban Development Shrimati Mohsina Kidwai is not here. Being a mother, she would have realised the hardships of the girls much better. Anyway, I hope the hon. Minister of State for Urban Development will take care of this problem in her absence. Will the Minister ensure that the new recruits, especially women, will be given transit accommodation for a period of six months on the condition that after the six months period, they will find their own accommodation? This will go a long way in

helping them.

[*Translation*]

SHRI DALBIR SINGH: Mr. Speaker Sir, the question of the hon. Member is regarding residential accommodation for which there is 44 per cent arrangement in Delhi. During the Seventh Five Year Plan, we have constructed 7000 units in all, out of which 3147 units have been constructed in Delhi. There is proposal to construct more hotels also. Pataudi Hostel is being demolished and 500 units would be constructed at this site. We ourselves want to do much more, but during the Sixth Five Year Plan, we had been provided with only Rs.145 crores as against our demand for Rs.1250 crores and during Seventh Five Year Plan, we have been allocated Rs.165 crores as against our demand of Rs.1180 crores. Out of the amount sanctioned, Rs.135 crores have already been utilised on construction of accommodation. Our endeavour is to construct maximum number of hostels and see that the employees in particular, are benefited.

[*English*]

SHRI A. CHARLES: I want your protection. What I want to know is whether within the available accommodation, transit accommodation for six months will be given for the new recruits: I want a positive answer from him.

MR. SPEAKER: What happens after six months?

SHRI A. CHARLES: With their experience, they will be able to find out. This is my first supplementary.

MR. SPEAKER: No, no. This is your second supplementary.

SHRI A. CHARLES: Then, I am putting my second supplementary. This is the an-

swer given to the first question.

MR. SPEAKER: Then you put your second supplementary.

SHRIA. CHARLES: I am coming to that. My second supplementary is regarding allotment of quarter. There are many instances where husband and wife live in the same quarter and when the husband is transferred the wife and children are evicted. This is very unfortunate. There are also cases where the Government servants who have got some influence get loans, construct their own houses and they also occupy the quarters.

Therefore, my second supplementary is whether in the case of husband and wife who are Government servants and live in the same quarters, when the husband is transferred whether the quarter will be transferred in the name of the wife? And also the Government Servants who are getting financial assistance for the construction on their own Houses and who are having these flats may not be allowed to have Government quarters.

[*Translation*]

SHRI DALBIR SINGH: Husband or wife, whosoever is eligible or entitled for a particular type of accommodation, gets it. It is not permissible that if a husband is in service and he is transferred out of station, quarter may be allotted in the name of his wife.

The hon. Member has said that accommodation may be allotted on a temporary basis for a period of six months. But whatever arrangement we make is on a permanent basis. Keeping this thing in view, Pataudi Hostel is being demolished and there is proposal to construct 500 double and single room suites having all sorts of facilities. But there is no question of either

husband's or wife's service. Whosoever is entitled for accommodation can get it.

[*English*]

SHRIMATI VYJAYANTHIMALA BALI : Sir, thanks to the Fourth Pay Commission's recommendations that the Government of India are giving Rs. 250/- per month as HRA to the newly recruited Lower Division Clerks. From Tamil Nadu alone, about 500 people are recruited to the above post every year after they pass the SSC examination. About three decades ago, there were a large number of bachelors' accommodation provided by the Government.

I would like to know formed the hon. Minister whether Government would construct sufficient number of *chumery* type accommodation in Delhi for these persons who are coming here for appointment from Tamil Nadu and other States. In this way, the Government can utilise the HRA which is being given to these employees for provision of accommodation.

Sir, it is because, in Tamil Nadu, a large percentage of posts in Government Departments are being allotted for backward and weaker sections of the people the economically backward people, who are well qualified have come to these posts.

In Tamil Nadu, especially in my constituency, many people come to me and ask about this thing. So, I would like to know from the hon. Minister, what he is intending to do about this?

SHRI DALBIR SINGH: This problem relates not only to people coming from Tamil Nadu but also to those coming from other States.

[*Translation*]

For that purpose, we have got 144

rooms at present. We have got further planning also and we are making efforts to provide maximum residential accommodation for them.

[*English*]

PROF. SAIFUDDIN SOZ: Mr. Speaker, Sir, many employees who have come to Delhi for Government service face a lot of difficulty so far as accommodation is concerned. But the plight of the residents of Jammu and Kashmir who have come to Delhi is far greater compared to others because we do not have that much accommodation. But there is a way out. There is Kashmir House which is occupied by a Central Govt. Ministry. We are in touch with the Minister of Urban Development that Kashmir House at Tilak Marg. If that could be released to us, we could solve our difficulties. We have already taken up this matter with him. So, will the hon. Minister react to my suggestions that Kashmir House be provided to us to save the Kashmiri people? He must say something.

SHRI DALBIR SINGH: This is a separate question.

PROF. SAIFUDDIN SOZ: He would be solving our problem!

### **Construction of Houses by NRI**

\*335. DR. G.S. RAJHANS:†  
SHRI BANWARI LAL PUROHIT:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Non-Resident Indians have been permitted by Government for the construction of houses in the country ;

(b) If so, the details thereof; and

(c) the extent to which the acute problem of housing in the country is likely to be solved?

THE MINISTER OF STATE IN THE MINISTER OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) to (c) . Government have not permitted non-resident Indians (NRIs) to invest in housing construction on a commercial basis. The question of the impact of such investment on the problem of housing in the country does not, therefore, arise.

DR. G.S. RAJHANS: There is no denying the fact that there is a great dearth of houses in this country. It is equally true private builder - I do not want to take their names- are fleecing the people. Under these circumstances, what is the difficulty in allowing NRIs to construct houses in this country on a commercial basis?

[*Translation*]

SHRI DALBIR SINGH: Mr. Speaker, Sir, this question is concerned with the Ministry of Finance, but the information which has been received from the Minister of Finance states that a committee of Secretaries has also been constituted and this matter also come up in the meeting of Consultative Committee of the Ministry of Finance, but at present it has not served any purpose. Non-resident Indians want their involvement for accommodation for higher income group in metropolitan cities and which will not be beneficial for us. Our base is for MIG, LIG, and E.W.S. This question is basically related to the Ministry of Finance and many a times meetings have been held there in this regard and hon. Members have also raised this question in the meetings of the Consultative Committee also.

[*English*]

DR. G.S. RAJHANS: Is the Government